GOVERNMENT OF INDIA MINISTRY OF AGRICULTURE AND FARMERS WELFARE DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

LOK SABHA UNSTARRED QUESTION NO. 2015 TO BE ANSWERED ON THE 1st AUGUST, 2023

LAND LEASING LAW

2015. DR. BEESETTI VENKATA SATYAVATHI:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) whether the Government intends to implement suggestions made by NITI Aayog in 2016 on a Model Agricultural Land Leasing Law with suggestions for various reforms to be made with respect to legalisation of land leasing, recording of the same and regulation on rent among other things;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the details of other measures being taken for the land leasing in the country?

ANSWER

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्री (SHRI NARENDRA SINGH TOMAR)

(a) to (d): The Expert Group constituted by NITI Aayog has suggested a Model Act on Agricultural Land Leasing which was made public on 12th April, 2016. This Model Act has been prepared to facilitate the States for enactment of their own land leasing laws.

Land governance is a State subject listed at SI. No.18 & 45 of State List (List II) and at SI. No.6 & 42 of Concurrent list (List III) of the 7th Schedule of the Constitution wherein land revenue governance system is governed by State specific Acts/Rules/Regulations and certain Acts and Rules/Regulations of Central Government.

Further, Government of Uttar Pradesh and Uttarakhand have modified their leasing laws to promote land leasing. Madhya Pradesh Assembly has enacted 'BHUMISWAMI EVAM BATAIDAR KE HITON KA SANRAKSHAN Act., 2016' published on 9th May, 2018 for agricultural land leasing. Some other States have reportedly initiated process to enact their own land leasing Acts based on NITI Aayog's Model Act.
